

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**No. L-1/18/2010-CERC**

**Dated, the 14<sup>th</sup> January, 2011**

**NOTIFICATION**

Whereas Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 was notified on 28.4.2010 in the Gazette of India Extraordinary (Part-III, Section-IV No. 115) and the said regulations came into force with effect from 3.5.2010 except the provisions where separate dates were specified.

Whereas, it was specified that Clauses (5) and (7) of Annexure-I of the said regulations were to come into force w.e.f. 1.1.2011;

Whereas, difficulties have arisen to give effect to the said regulations with effect from 1.1.2011 since certain procedures and mechanisms required under the said regulations have not yet been finalized and put in place.

Whereas, the Commission in exercise of the powers under clause (1) of Part 7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 has decided that the date of coming into force of Clauses (5) and (7) of Annexure-I shall be 1.1.2012 in place of 1.1.2011.

And now, therefore, it is notified for the information of all concerned that Clauses (5) and (7) of Annexure-I of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 shall come into force with effect from 1.1.2012.

Sd/-  
(Pankaj Batra)  
Chief (Engg.)